

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

DATED THURSDAY, THE TWENTY FIFTH DAY OF MAY
ONE THOUSAND NINE HUNDRED AND EIGHTY NINE

PRESENT

HON'BLE SHRI S.P.MUKERJI, VICE CHAIRMAN

&

HON'BLE SHRI G.SREEDHARAN NAIR, JUDICIAL MEMBER

ORIGINAL APPLICATION NO.293/89

C.Rajan - Applicant

VS

1. K.P.Singh, BR Gr.II, 119 Road
Construction Coy(GREF) C/o 99 APO
2. Shri Pandey, AEE, 119 Road
Construction Coy(GREF), C/o 99 APO
3. The Officer Commanding, 119 Road,
Construction Coy(GREF) C/o 99 APO
4. The Director General of Border Roads,
Kashmir House, Defence Head Quarter P.O.
New Delhi-110 011
5. Union of India represented by its
Secretary to the Ministry of Defence,
New Delhi.

- Respondents

Shri M.R.Rajendran Nair & P.V.Asha - Counsel for the
applicant

O_R_D_E_R

(SHRI S.P.MUKERJI, VICE CHAIRMAN)

The learned counsel for the applicant appears fairly concedes
on the question of admissibility of O.A.293/89 that
applicant thereof is a member of the General Reserve
Engineering Force(GREF) under the Directorate General
of Border Roads. This Tribunal in a catena of cases have
ruled

...2...

held that a member of the G.R.E.F. is a member of the Armed Forces of the Union and accordingly any application from such a member of the G.R.E.F. lies out of the jurisdiction of this Tribunal under Section 2 of the Administrative Tribunals Act.

2. In the circumstances we find that the application does not lie within the jurisdiction of the Tribunal and direct that the same may be returned to the applicant.

for 25.5.89
(G.SREEDHARAN NAIR)

JUDICIAL MEMBER

S.P.M. 25.5.89
(S.P.MUKERJI)

VICE CHAIRMAN

25.5.89

trs